

15.08 hrs.

**APPROPRIATION (RAILWAYS)
BILL*, 1975**

**THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD. SHAFI QURESHI):** Sir, I beg
to move for leave to introduce a Bill
to authorise payment and appropria-
tion of certain sums from and out of
the Consolidated Fund of India for the
services of the financial year 1975-76
for the purposes of Railways.

MR DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill to authorise payment
and appropriation of certain sums
from and out of the Consolidated
Fund of India for the services of
the financial year 1975-76 for the
purposes of Railways."

The motion was adopted

SHRI MOHD SHAFI QURESHI:
Sir, I introduce** the Bill.

Sir, I beg to move†

"That the Bill to authorise pay-
ment and appropriation of certain
sums from and out of the Consoli-
dated Fund of India for the services
of the financial year 1975-76 for the
purposes of Railways, be taken into
consideration"

MR. DEPUTY SPEAKER: Motion
moved:

"That the Bill to authorise pay-
ment and appropriation of certain
sums from and out of the Consoli-
dated Fund of India for the ser-
vices of the financial year 1975-76
for the purposes of Railways, be
taken into consideration".

A paper has been passed to me
right at the time when Minister is
moving the motion for consideration
of the Bill. I do not like this to be
repeated. Papers should be before

me five minutes before the items
comes. I do not like the way every-
thing is being rushed here at the
time. It is this Chair that gives per-
mission or does not give permission.
Nobody should pass it to the Chair
"that it has been permitted". I am
here to give permission and not to
give permission.

Now I would like to draw the atten-
tion of hon. members, Shri Sokhey
and Shri D. N Tiwary, who have indi-
cated that they would like to speak
on the Appropriation Bill, that accord-
ing to the rules you have to mention
the points you would like to raise
while speaking on the Appropriation
Bill and those points should not be
a repetition of the points that mem-
bers have covered in the course of the
debate. In your letter, there is no
such thing. We are already hard pres-
sed for time.

SHRI D. N. TIWARI (Gopalganj):
I will not take more than five minutes.

MR. DEPUTY-SPEAKER: It is not
a question of time. I can give even
ten minutes. I am pointing out the
procedure

SHRI D. N. TIWARY: I gave this
notice day before yesterday

MR. DEPUTY-SPEAKER: Kindly
understand the procedure. According
to procedure, you will find in me the
most flexible person.

**PROF. MADHU DANDAVATE
(Rajapur):** He says the mistake was
committed day before yesterday.

MR. DEPUTY-SPEAKER: What I
am saying is that you have not men-
tioned the points you would like to
raise. Moreover, we are so hard-
pressed for time. We are behind time.
I would request you as a senior mem-
ber not to insist on this. Let us go
ahead

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dated 19-3-75.

**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.

SHRI D. N. TIWARY: Within the time that has been taken on giving advice, I would have finished my speech.

MR. DEPUTY-SPEAKER: Time is not of the essence. I am here to do a certain duty. My duty is to point out the procedure. I am supposed to be the guardian of the procedures in this House. I will be failing in my duty if I do not point out the procedure.

SHRI D. N. TIWARY: For future, I will take note of it.

MR. DEPUTY-SPEAKER: Therefore, kindly do not have this impression that any time taken by the Chair is time wasted. Please do not take it that way. Moreover, by education, by training, I have trained myself to be concise, to be concise, in everything that I do.

SHRI D. N. TIWARY: I shall be precise and concise.

MR. DEPUTY-SPEAKER: Therefore, do not insist.

श्री डी० एन० तिवारी : जो लोग शांति से बैठते हैं उन पर कोई ध्यान नहीं देता। लेकिन जो हल्ला करते हैं ऐसे लोगों को समय मिला जाता है। मतलब यह हुआ कि हम भी हल्ला करना शुरू करें। जो शांत रहता है उसी पर सब कानून लागू होते हैं। मेहरबानी कर धाय उस कानून से कुछ छूट दीजिये।

MR. DEPUTY-SPEAKER: As a special case, you may speak.

श्री डी० एन० तिवारी (योगालाज) : उपाध्यक्ष जी मैं लोगों में बहनों का जवाब मुन रहा था और बराबर हाजिर था। मैं कोई नई रोकने लाइन या किसी नई प्रेसिलिटी के लिये मांग नहीं कर रहा हूँ। बल्कि जो अब क्या धमी है उसी में जो बढ़ाव है उसकी तरफ ध्यान दिना चाहता

हूँ। और वह यह है कि समस्तीपुर डिबीजन इतना बल्की और मिसमैनेज्ड है कि उसका इंतजाम ठीक नहीं हो पाता है और वहाँ गाड़ियाँ बराबर 5, 7, 10 घंटे लेट चलती हैं। इस डिबीजन में बिहार और ईस्टर्न यू० पी० के क्षेत्र आते हैं और उन क्षेत्रों का यातायात समय की पाबन्दी न होने की वजह से विगड़ जाता है। एक तो यह क्षेत्र वैसे ही बैकवर्ड है दूसरे मिसमैनेज्ड है। इसलिये मेरी मांग है कि सोनपुर में एक डिप्टी डिबीजनल सुपरिन्टेंडेंट का कार्यालय खोला जाय। इसके लिये सोनपुर में सारे साधन मौजूद हैं केवल धाय को कुछ कर्मचारी समस्तीपुर से और कुछ वाराणसी से लाने हैं। वहाँ की हालत यह है कि पता ही नहीं रहता कि गाड़ियों की क्या पाजीशन है। वर्गीय ललित बाबू ने बायदा किया था कि इसको हम करेंगे। लेकिन पता नहीं वह फ़ाइल किम कूडे में फ़ेक दी गई है। इसलिए मेरी मांग है कि धाय इस पर विचार करें।

दूसरी बात है कंटेरिज के बारे में। जो मर्कुनर्स जारी किये जाते हैं वह कुछ लोगों को इष्टि में रज कर किये जाते हैं और वह लोग जब बदल जाते हैं तो उन मर्कुनर्स को खत्म कर दिया जाता है। कुछ लोगों को हटाने के लिये ही मर्कुनर्स जारी होते हैं। हम ने कहा है कि जिनको कंटेरिज अच्छी है उनको रहने दीजिये। लेकिन धाय ने उसको भी नहीं सुना। तो ऐसे लोग का क्या होगा यही मैं धाय से जानना चाहता हूँ। हाँ जिनकी सविस अच्छ नहीं है उनको धाय जरूर हटाये, मैं कोई एतराज नहीं होगा।

रेल मंत्रालय में राज्य मंत्री (श्री मुहम्मद ज़की कुरैशी) : पहले बात जो इन्होंने समस्तीपुर डिबीजन के बारे में कही है वह ठीक है कि वहाँ की हालत सुधरनी चाहिए। ज मौजूदा स्टाफ़ है वकन डिबीजन में है उससे ही हलल बहनर का ज.य पहले यह कोजिक हमारी होगी। लेकिन धायर क्रि और

[श्री मुहम्मद शफी कुरेशी]

हालत नहीं सुधरती तो जरूर गौर किया जा सकता है।

जहां तक केटरिंग का सवाल है मैंने कहा है कि केटरिंग की नई पॉलिसी यह है कि जो लोग अच्छे तरीके से अपना काम करते हैं उनको नहीं बदला जायगा। लेकिन जिनका काम सेटिस्फेक्टरी नहीं है उनको जरूर बदला जायगा। लेकिन अगर आप समझते हैं कि किसी के साथ नाइन्सार्फी हुई है तो वह रिप्रजेन्टेशन दे, हम जरूर गौर करने।

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted

Clause 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MOHD SHAFI QURESHI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.16 hrs.

bgHKtoe

SUPPLEMENTARY DEMANDS* FOR GRANTS (RAILWAYS), 1974-75 AND DEMANDS* FOR EXCESS GRANTS (RAILWAYS), 1972-73

MR. DEPUTY-SPEAKER: Now we take up discussion of Supplementary Demands for Grants in respect of Railways for 1974-75 and also discussion on the Demands for Excess Grants in respect of Railways for 1972-73.

In this connection I got a letter from Shri Era Sezhiyan together with accompanying papers in which he wants to raise certain points of irregularities, points of orders. I think it is only fair that we hear him before we take up this discussion

SHRI SEZHIYAN (Kumbakonam): Items 10 and 11 relate to Supplementary Demands for 1974-75 and Excess Demands for 1972-73. It appears that these two items are to be taken up together for discussion.

I want to raise three points. The first point is that whenever the Government approaches the House for a grant, it has to obtain the recommendation of the President under article 113(3) of the Constitution which reads:

"No demand for a grant shall be made except on the recommendation of the President."

That means that without a recommendation from the President, no Demand can be presented to this House. This has come from the age-old Practice of the House of Commons where only the Crown can approach the House for a grant. Nobody else can do so. Similarly, here it is the prerogative of the President to demand a grant. Therefore, whenever a Demand is put before the House they should obtain the recommendation of the President. That is why article 113(3) says that the President shall cause a statement to be laid on the Table of the House.